

HIGH COURT OF DELHI: NEW DELHI

No.R-77/RG/DHC/2020

Dated:15.04.2020

OFFICE ORDER

SUBJECT: SUSPENSION OF FUNCTIONING OF COURTS SUBORDINATE TO DELHI HIGH COURT TILL 03.05.2020

Pursuant to Order No.40-3/2020-DM-1(A) dated 14.04.2020 issued by the Government of India regarding continuance of lockdown upto 03.05.2020 and in continuation of this Court's Office orders No.373/Estt./E1/DHC dated 23.03.2020 and No.159/RG/DHC/2020 dated 25.03.2020, Hon'ble the Administrative and General Supervision Committee of this Court has been pleased to order that the functioning of the Courts subordinate to Delhi High Court shall continue to remain suspended till 03.05.2020 on same terms.

It is further ordered that the matters listed between 16.04.2020 and 02.05.2020 in the subordinate courts be also adjourned *en bloc* and information in this regard be uploaded on District Court website. The District and Sessions Judges concerned, as already directed, may permit the Judges and other staff officials to work from home, wherever possible. All hearings be done preferably through video-conferencing which would automatically result in decongestion in court complexes. All the District and Sessions Judges shall ensure that Video-conferencing is done through 'Cisco WebEx'. Online training about the manner of use of said software be given to all the Judicial officers and court-staff through Centralized Computer Committee. Such Centralized Computer Committee would, from time to time, seek necessary instructions from IT Committee of this Court on the aspect of VC Hearing and would also ensure that there is complete uniformity amongst all Districts in this regard. Each District and Sessions Judge would be at liberty to i) take appropriate steps to personally ensure that the mechanism of mentioning of urgent matters in the concerned District is quick and efficient and ii) depute judicial officers for hearing the matters, related to bail and urgent civil/injunction cases, corresponding to the need and requirement of the concerned District. For any hearing taking place within the court complex, it be ensured that the norm of social distancing is scrupulously adhered to.

Notice to the above effect shall be uploaded on the website so that no litigant or advocate is inconvenienced.

By Order

Sd/-
(**Manoj Jain**)
Registrar General

Endst. No.R-78-110/RG/DHC/2020

Dated: 15.04.2020

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi

7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, IInd Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
32. Copy to be displayed on the Notice Board.
33. Guard file.

HIGH COURT OF DELHI: NEW DELHI

No.R-43/RG/DHC/2020
Dated: 15.04.2020

OFFICE ORDER

**SUBJECT: SUSPENSION OF FUNCTIONING OF DELHI HIGH COURT
TILL 03.05.2020**

Pursuant to Order No.40-3/2020-DM-1(A) dated 14.04.2020 issued by the Government of India regarding continuance of lockdown upto 03.05.2020 and in continuation of this Court's Office orders No.373/Estt./E1/DHC dated 23.03.2020 and No.194/RG/DHC/2020 dated 25.03.2020, Hon'ble the Administrative and General Supervision Committee of this Court has been pleased to order that the functioning of the High Court of Delhi shall continue to remain suspended till 03.05.2020 on same terms. The arrangements qua mentioning and hearing of urgent matters by this Court through videoconferencing shall continue as before. However, the number of Benches, hearing matters through videoconferencing, would be increased further.

All the pending matters listed before this Court (including the courts of Registrars and Joint Registrars) during the period from 16.04.2020 to 02.05.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing
1	16.04.2020 (Thursday)	16.06.2020 (Tuesday)
2	17.04.2020 (Friday)	17.06.2020 (Wednesday)
3	18.04.2020 (Saturday)	18.06.2020 (Thursday)
4	20.04.2020 (Monday)	19.06.2020 (Friday)
5	21.04.2020 (Tuesday)	20.06.2020 (Saturday)
6	22.04.2020 (Wednesday)	22.06.2020 (Monday)
7	23.04.2020 (Thursday)	23.06.2020 (Tuesday)
8	24.04.2020 (Friday)	24.06.2020 (Wednesday)
9	25.04.2020 (Saturday)	25.06.2020 (Thursday)
10	27.04.2020 (Monday)	26.06.2020 (Friday)
11	28.04.2020 (Tuesday)	27.06.2020 (Saturday)
12	29.04.2020 (Wednesday)	29.06.2020 (Monday)
13	30.04.2020 (Thursday)	30.06.2020 (Tuesday)
14	01.05.2020 (Friday)	01.07.2020 (Wednesday)
15	02.05.2020 (Saturday)	02.07.2020 (Thursday)

By Order

Sd/-
(Manoj Jain)
Registrar General

Endst. No. R-44-76/RG/DHC/2020

Dated: 15.04.2020

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi

6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with therequest to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, IInd Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
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